

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन सं० 200 का
ORIGINAL APPLICATION No. 295 of 2004

आवेदक
Applicant(s)

*V R Kumyappan and
13 others*

प्रत्यर्थी
Respondent(s)

*Director General of Post New
Delhi and 6 others*

आवेदक (आवेदकों)
की ओर से अधिवक्ता
Advocate for
Applicant(s)

Mr. O V Radhakrishnan

प्रत्यर्थी (प्रत्यर्थियों)
की ओर से अधिवक्ता
Advocate for
Respondent(s)

रजिस्ट्री के टिप्पण Notes of the Registry	अधिकरण के आदेश Orders of the Tribunal
प्रस्तुतीकरण की तारीख : <i>16. 4. 04</i> Date of Presentation :	23-4-2004 C-II
पंजीकरण की तारीख : <i>21. 4. 04</i> Date of Registration :	(3) Mr OV Radhakrishnan (rep) Mr K Kesavankutty, ACGSC
विषय : <i>Inclusion of DA in DCRH</i> Subject	Mr K Kesavankutty, ACGSC takes notice on behalf of the respondents and submits that he would like to file a statement before admission. Let it be done.
तैनाती की तारीख : <i>23. 4. 04</i> Date of Posting	Post after vacation.
<i>amp Pathan</i>	<i>H. B. D.</i> HPD (AM)
	23-4-2004 KVS(JM)
	ak.

8.6.04

C-I

(4) Mr.O.V.Radhakrishnan
Mr.K.Kesavankutty, ACGSC

M.A. 282/04 for joint application is allowed.

Heard. The application is admitted.

Respondents shall file their reply statement within four weeks with a copy to the application who may file rejoinder, if any, within two weeks thereafter.

List before RC for completion of pleadings on

~~27.7.04~~

L. B. D.

HPD(AM)

AVH(VC)

asp

20.1.05
(14)

C-II

Mr.O.V.Radhakrishnan
Mr.Kesawankutty, ACGSC(rep)

When the matter came up for hearing the learned counsel for respondents in the OA313/04 submitted that this Court earlier has granted some relief to the respective applicants in similar matter. Thereafter on the basis of the interim order of Hon'ble High Court of Kerala in that matter and further developments in the matter is awaited she sought an adjournment. In view of that one month's time is granted. Post after one month.

KVS(JM)

kkj

Reply not filed

26.7.04

RC

None for either side.

No reply filed yet. Call on 09.09.2004.

27.07.2004

Reply not filed

8/9/04

RC

Mr.M.Rajeev represented Mr. O.V.Radhakrishnan for applicants.

None for respondents.

No reply filed yet. Call on 13.10.2004.

09.09.2004

Reply filed on 17.9.04 returned to cure defects.

21/9/04

(2/2)

के टिप्पण
the Registry

अधिकरण के आदेश
Orders of the Tribunal

Reply not re-presented.
12/10/04

RC

None for either side.

Reply has not been re-presented yet after curing defects. Call on 26.10.2004.

[Signature]
13.10.2004

Reply not re-presented.
25/10/04

RC

None for either side.

Reply has not been re-presented yet. Call on 30.11.2004.

[Signature]
26.10.2004

Reply not re-presented.
29/11/04

RC

None for either side.

Reply though filed has not been re-presented after curing defects. Sufficient time has already been granted for this. As such, place now before Hon'ble SB in due course.

[Signature]
30.11.2004

Reply not re-presented
3/3
2/3/05

23.2.05

AVH

C-I

(13) Mr.OV Radhakrishnan (rep.)
Mr.K.Kesavankutty,ACGSC

At the request on behalf of the counsel of the applicant adjourned to *next week*

By order

[Signature]
C.O.I

asp

3.3.05

AVH

C-I

(6) Mr.OV Radhakrishnan
Mr.K.Kesavankutty.ACGSC

At the request of the counsel of the applicant adjourned to *after 2 weeks*

By order

[Signature]
C.O.I

asp

18.3.05

AVH

C-I

(9) Mr.OV Radhakrishnan
Mr.TPM Ibrahim Khan,SCGSC

At the request of the counsel of the applicant adjourned to *6/4/05*

By order

[Signature]
C.O.I

asp

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

Adjourned to after
on week week. Note
dt - 8/4/05
5th

11.8.05

C-I

Mr.OV Radhakrishnan, Sr. (rep.)
Mr.TPM Ibrahim Khan, SCGSC (rep.)

Post along with OA 174/04 and
connected cases after two months.

By orders

COI

asp

17.10.2005
(15)

KVS(JM)

C-II

Mr.O.V.Radhakrishnan, Sr.
Mr. T.P.M.Ibrahim Khan, SCGSC

MA 940/05 to accept rejoinder is not opposed. Allowed.

Heard. Common order pronounced in open

Court.

KVS(JM)
17.10.2005

REGISTRY'S NOTE

The reply statement
filed on 17.9.04 and returned
to cure defects on 20.9.04
has not yet been represented.

As the reply was not on
record, the rejoinder with
MA filed on 22.6.05 was
returned two times ie; on
28.6.05 and 25.7.05. The
counsel for the applicant
has again represented the
rejoinder with the following
remarks.

"Defect cured and repre-
sented. May be sent to Bench"

The addl. reply statement
has also been returned on
22.8.05 as the reply and
rejoinder are not on record.

Submitted for orders pl.

13/10

13/10

Final Order - OA 945/03

Final order verified
22/10/05
COI

INDEX SHEET

LIST OF PAPERS

OA 295/2004

Sl No.	No. of Papers on Record			Date of Paper	Description of Paper
	I	II	III		
1.		16 / 4 / 2004		Proceedings	4 Pages
2.		17 / 10 / 2004		Final Orders	14 Pages
		①	①	16 / 4 / 2004	OA
			②	"	vakkaleth
		③	③	15 / 7 / 2004	Rejoinder
		④	④	21 / 3 / 2005	m/a